CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 3127/2017

New Delhi, this the 11th day of September, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Yugal Kishore, (P.G.T. Political Science, Retd.) Aged about 61 years, S/o Shri Pyare Lal, R/o House No.B-223, GD Colony, Mayur Vihar, Phase-III, Delhi-110096.

.. Applicant

(By Advocate: Shri S.S. Parihar)

Versus

The Director of Education, Civil Lines, GNCT of Delhi-110054 (Through its DDE (Distt. East, Zone II), Anand Vihar, Delhi-110092.

.. Respondent

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

- 2. The applicant, a retired PGT Political Science, filed the O.A. seeking the following relief(s):
 - "(a) To direct respondent to consider re-employment of the applicant (PGT Political Science, Retd.) against his application dated 12.05.2017 and representation dated 15.07.2017 and legal demand notice dated 24.07.2017, regarding re-employment of the applicant with immediate effect in any school of respondent as the same have not been replied/complied with by respondent which is bad in law and arbitrary as Annexure A/1 and A/2 of O.A, refers,
 - (b) To consider compensation to the applicant from next date of retirement i.e. **01.07.2017** till date of his reemployment with all consequential benefits as the extension of service/re-employment of the applicant has

been delayed at the sole hands of officials of respondent. The respondent has failed to comply with the laid down procedure, policy, instructions regarding reemployment/extension of the retired teacher, Yugal Kishore (PGT Political Science), ID No.19870500, the applicant, in time bound manner which is bad in law, arbitrary, mala fide, deliberately delay, latches, negligent and unconstitutional as **Annexure as A1/A2 of O.A refers above**,

- (c) To pass any other order which may be fit and appropriate in the interest of justice."
- 3. It is submitted that the applicant made Annexure A/1 representation dated 15.07.2017 and also got issued Annexure A/2 legal notice dated 24.07.2017 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.
- 4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A/1 representation dated 15.07.2017 of the applicant and also Annexure A/2 legal notice dated 24.07.2017 got issued on his behalf and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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